

## K.S. OILS LIMITED-In Liquidation

## Revised list of Operational Creditors (Governments only) pursuant to IA/188(MP) of 2021 filed with Hon'ble NCLT Indore Bench

[In Compliance of Regulation 31 of Insolvency and Bankruptcy Board of India(Liquidation Process), Regulations, 2016]  
(Version 2 dated 23.09.2021 : Pursuant to claims received till 02.09.2021)

## Category : Operational Creditors (Governments only)

Sl. No	Name of Stakeholder	Amount Claimed	Claim Admitted	Claim Rejected	Security Interest
		Amount (INR)	Amount(INR)	Amount(INR)	
1	Commissioner of Commercial Taxes, Govt of West Bengal	78,691,122	78,406,707	284,415	Unsecured (Refer SN 1)
2	ITO (TDS), Ujjain (M. P.)	8,660	8,660	-	Unsecured
3	DCIT (TDS), Bhopal	4,560	4,560	-	Unsecured
4	Subhash Chandra, Dy Commissioner of Customs, EPCG Monitoring Cell	88,577,201	88,577,201	-	Unsecured
5	Assistant Commissioner, CGST & Central Excise, Division-II, Gwalior	62,319,653	62,319,653	-	Unsecured
6	Commercial Taxes Officer, Circle D, Jodhpur	16,305,242	16,305,242	-	Unsecured
7	CEO, Haldia Development Authority	36,531,703	36,531,703	-	Unsecured
<b>Total Amount</b>		<b>282,438,141</b>	<b>282,153,726</b>	<b>284,415</b>	

**Notes: These notes to be considered as an integral part of this sheet.**

**General Notes(GN)**

<b>GN.1</b>	The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to her by the claimant and based on the records and information provided by the corporate debtor. The Liquidator has also relied on the Master Restructuring Agreement(MRA) dated 14.03.2012, MRA First Amendment dated 22.05.2013 and MRA Second Amendment dated 28.06.2013 along with the charge documents filed with Registrar of Companies. The claim verification process has fallen in a time which is laced with acute Covid-19 pandemic with lot of restrictions on the physical movement, in the entire country . In-spite of the challenges due to Covid-19, the claim verification exercise has been conducted with all due diligence and care, however, error if any, due to certain technical glitches can not be ruled out.
<b>GN.2</b>	Admission of the claims is subject to change pursuant to any other information/documents as may be received from the borrower or otherwise available to the Liquidator in due course of the Liquidation Proceedings.
<b>GN.3</b>	The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.
<b>GN.4</b>	Any distribution based the claim admitted herein shall be subject to reduction of any recovery made by the claimant on account of respective claim (Whether specifically mentioned in this list of stakeholders or otherwise).

**Specific Notes(SN)**

<b>SN.1</b>	The excess interest claim post liquidation commencement date has not been admitted.
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